**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH AT NEW DELHI**

**EXECUTION APPLICATION NO. 34/2024**

**IN**

**O.A. NO.- 338/2023**

**IN THE MATTER OF:**

**RAVENDRA SINGH ...APPLICANT**

**VERSUS**

**NHAI & ORS. ...RESPONDENTS**

**INDEX**


| S. No. | Particulars | Page No. |
|---|---|---|
| 1. | Compliance Report/Affidavit on Behalf of the UPPCB in compliance to the order dated 01.10.2024 passed by The Hon'ble National green tribunal Principal bench, New Delhi | 1-5 |
| 2. | **Annexure R-1**<br><br>Copy of the order dated 22.05.2023 in O.A. No. 338/2023 | 6-8 |
| 3. | **Annexure R-2**<br><br>Copy of the letter dated 26.05.2023 appointing the Regional officer UPPCB as member of the joint committee | 9-10 |

| | | |
|---|---|---|
| 4. | **Annexure R-3**<br><br>Photographs depicting the inspection carried out on 08.10.2024 by the Joint Committee | 11-12 |
| 5. | **Annexure R-4**<br><br>Copy of the letter dated 30.11.2024 to the Project Director, National Highway Authority of India, Gwalior | 13-14 |
| 6. | Proof of service | 15 |



**THROUGH ADITYA VAIBHAV SINGH**

Standing Counsel for UPPCB

A-394, Defense Colony

New Delhi- 110024

PLACE: NEW DELHI

DATE: 21-01-2025

**BEFORE THE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH AT NEW DELHI**

**EXECUTION APPLICATION NO. 34/2024**
**IN**
**O.A. NO.- 338/2023**

NOTARIAL

NOTARIAL

**IN THE MATTER OF:**

**RAVENDRA SINGH** ...APPLICANT

**VERSUS**

**NHAI & ORS.** ...RESPONDENTS

**COMPLIANCE REPORT/AFFIDAVIT ON BEHALF OF THE UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE TO THE ORDER DATED 01.10.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

I, Dr. Vishwanath Sharma, aged about 48 years, S/o Late Dr. Manoranjan Sharma, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Agra do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That the present compliance report is being filed pursuant to the order dated 1.10.2024 passed by this Hon'ble National Green

Tribunal, Principal Bench, New Delhi (hereinafter referred to as Hon'ble Tribunal). In the aforesaid matter, the Applicant's grievance is against the inaction of the authorities in cleaning the drain in Gauri Kunj and the service lane of NH-3, Agra, Uttar Pradesh. The Hon'ble Tribunal had disposed of the O.A. vide order dated 22.05.2023 directing remedial action to be taken by a Joint Committee consisting of the following members-

i. Agra Development Authority (Respondent No.2)

ii. Uttar Pradesh Pollution Control Board (Respondent No.3)

iii. District Magistrate, Agra (Respondent No.4)

Copy of the order dated 22.05.2023 passed by this Hon'ble Tribunal in O.A. No. 338/2023 is annexed herewith as **Annexure R-1. (Pg. No. _______)**

3. That as per the Hon'ble Tribunal's order dated 22.05.2023 a Joint Committee was formed as follows-

i. Chief Town Planner (In charge) has been nominated on behalf of Agra Development Authority.

ii. Additional District Magistrate (City) and Executive Engineer, Public Works Departments (PD), Agra has been nominated by District Magistrate, Agra.

iii. Regional, Officer, UPPCB, Agra has been nominated as a member on behalf of State Pollution Control Board.

Copy of the letter dated 26.05.2023 appointing the Regional Officer UPPCB, Agra as member of the joint committee is annexed herewith as **Annexure R-2. (Pg. No. _______)**

4. That it is humbly submitted in terms of the orders passed by this Hon'ble Tribunal an inspection was carried out by the Joint Committee on 08.10.2024 during which the Applicant was also present.

5. That during the inspection it was observed that there is a settlement of local residents on both sides of the National Highway. It was further observed that no drain had been constructed on both sides of the National Highway from Village-Rohta (Km 8.000) to Nagla Makrol, Etaura and Kakua (Km 13.000). There was no proper drainage system for the disposal of sewage water accumulated along the service road of Agra-Gwalior National Highway leading to water logging on both sides of the National Highway.

Photographs depicting the inspection carried out on 08.10.2024 by the Joint Committee are annexed herewith as **Annexure R-3. (Pg. No. _______)**

6. That it is humbly submitted that NHAI vide letter dated 30.04.2024 informed the Executive Engineer PWD, NH Division, Etawah, Uttar Pradesh that upon expiry of the concession period i.e. w.e.f. 01.05.2024 the responsibility for subsequent maintenance and improvement of the section from KM 8+000 to Km 13+000 which was part of Agra-Gwalior section NH-44 would stand transferred to the Government of Uttar Pradesh. However, during the inspection Executive Engineer (PD), PWD, Agra informed that the above stretch of National Highway has not been transferred to PWD, Agra and is being maintained by National Highway Authority of India, Project Implementation Unit, Gwalior. However, the office of the PWD keeps receiving complaints every day regarding water logging and potholes on the road and service road, for which letter dated 18.07.2024 and 03.08.2024 have also been written to National Highway Authority of India, Gwalior and National Highway Authority of India, Agra.

7. That further it is submitted that Regional Officer, UPPCB, Agra vide its letter dated 30.11.2024 informed Project Director, National Highway Authority of India, Gwalior regarding compliance of Construction & Demolition Waste Management Rule, 2016 and Central Pollution Control Board Guidelines on Dust Mitigation Measures in Handling Construction Material and regarding compliance of the order dated 22.05.2023 passed in Original Application No. 338/2023.

Copy of the letter dated 30.11.2024 to the Project Director, National Highway Authority of India, Gwalior is annexed herewith as **Annexure R-4. (Pg. No. _______)**

8. That in view of the above UPPCB would humbly suggest the following measures to be adopted-

i. It is recommended that proper drains should be constructed on the both side of the service road by National Highway Authority of India, so that water does not accumulate on the service road.

ii. Proper arrangement for the disposal of domestic sewage/ treated sewage should be done by the colonies approved by Agra Development Authority, so that there is no water logging/flooding on the service road of National Highway Authority of India.

iii. The Agra Development Authority should ensure that disposal of domestic sewage is done as per the condition incorporated during the approval of the layout plan of the colonies situated between village Rohta to village Kakua.

**DEPONENT**

**VERIFICATION:**

Verified at ___Agra___ on this the _21_ day of January, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

**DEPONENT**

Explained to Shri......................
the deponent who solemnly affirms
On Outh on 21-1-25 20.....at.....AM/PM
Identified by shri......................

Phool Singh
21-1-25

Annexure R-1

Item No. 01 Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL**
**PRINCIPAL BENCH, NEW DELHI**

Original Application No. 338/2023

Ravendra Singh Applicant

Versus

National Highways Authority of India & Ors. Respondent(s)

Date of hearing: 22.05.2023

**CORAM:** **HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON**
**HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER**
**HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Chetan Jadon, Advocate

**ORDER**

1. Grievance in this application is against inaction of authorities in cleaning drain in Gauri Kunj and on the service lane of the National highway-3, Agra, UP.

2. Case of the applicant is that NHAI has constructed a road from Rohta to Nagla Makraul, Itora at Agra which is a stretch of more than 12 km with service lane on both sides. On both sides of the said Highway, thousands of people reside in approved and unapproved residential colonies. Plots have been allotted by private colonisers. There are numbers of agricultural lands and markets on this 12 km stretch. The applicant and other inhabitants of the area are facing problem of drainage congestion leading to water logging and flooding. The affected stretch has witnessed almost knee-deep water logging. Rainwater mixes with sewer water and spreads

foul odour. This creates unsanitary conditions with potential health risk for residents. Agra Development Authority (ADA) has to construct a drainage network system for the area and NHAI has to develop a drain (nalla) along the side of the National highway from Rohta to Kakua. Water accumulation is causing-water-borne diseases. Despite regular complaints, the Agra development Authority (ADA) and NHAI have done nothing to solve the problem. This is degrading the environment calling for intervention of this Tribunal under section 15 of the NGT Act, 2010.

3. The applicant has annexed photographs of the area in support of his averments and also copy of letter dated 31.03.2023 addressed to the Chairman, NHAI.

4. We are of the opinion that grievance needs to be looked into and remedial action in accordance with law by a joint Committee of Agra Development Authority, UP State PCB and District Magistrate, Agra.

The application is disposed of accordingly.

A copy of this order be forwarded to Agra Development Authority, UP State PCB and District Magistrate, Agra.

The applicant may serve a set of papers on Agra Development Authority, UP State PCB and District Magistrate, Agra and pursue the matter further with the above authorities.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

May 22, 2023
Original Application No. 338/2023
SN

## टिप्पणी एवं आदेश

**उपाध्यक्ष, आगरा विकास प्राधिकरण/जिलाधिकारी महोदय,**

कृपया पत्रावली में दाहिनी ओर सम्मुख संलग्न मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0–338/2023 (रविन्द्र सिंह बनाम भारतीय राष्ट्रीय राजमार्ग प्राधिकरण एवं अन्य) में पारित आदेश दिनांक 22.05.2023 का अवलोकन करने का कष्ट करें।

उल्लेखनीय है कि प्रश्नगत प्रकरण में श्री रविन्द्र सिंह द्वारा शिकायत की गई है कि भारतीय राष्ट्रीय राजमार्ग प्राधिकरण द्वारा रोहता से लेकर नगला मकरौल, इटौरा, आगरा के 12 कि0मी0 स्ट्रैच में सड़क का निर्माण किया गया है तथा सड़क के दोनो तरफ सर्विस लेन का निर्माण भी किया गया है। राष्ट्रीय राजमार्ग के दोनो तरफ एप्रूव्ड एवं अनएप्रूव्ड रिहायशी कॉलोनी में हजारों लोग निवास कर रहें हैं। प्राईवेट कॉलोनाईजर्स द्वारा प्लाट एलॉट किये गये हैं तथा 12 कि0मी0 स्ट्रैच में कृषि भूमि एवं मार्केट भी है। शिकायतकर्ता एवं अन्य रिहायशी लोगों को उपरोक्त स्थल पर ड्रेनेज कन्जेशन होने की वजह से वाटर लॉगिंग एवं फ्लडिंग होने के कारण कठिनाईयों का सामना करना पड़ रहा है, के सम्बन्ध में मा0 राष्ट्रीय अधिकरण में परिवाद दाखिल किया गया है। जिसमें मा0 अधिकरण द्वारा दिनांक 22.05.2023 को निम्नवत् आदेश पारित किये गये हैः–

"2. The applicant and other inhabitants of the area are facing problem of drainage congestion leading to water logging and flooding. The affected stretch has witnessed almost knee-deep water logging. Rainwater mixes with sewer water and spreads foul odour. This creates unsanitary conditions with potential health risk for residents. Agra Development Authority (ADA) has to construct a drainage network system for the area and NHAI has to develop a drain (nalla) along the side of the National highway from Rohta to Kakua. Water accumulation is causing-water-borne diseases. Despite regular complaints, the Agra development Authority (ADA) and NHAI have done nothing to solve the problem. This is degrading the environment calling for intervention of this Tribunal under section 15 of the NGT Act, 2010.

3. The applicant has annexed photographs of the area in support of his averments and also copy of letter dated 31.03.2023 addressed to the Chairman, NHAI.

4. We are of the opinion that grievance needs to be looked into and remedial action in accordance with law by a joint Committee of Agra Development Authority, UP State PCB and District Magistrate, Agra."

मा0 अधिकरण के उपरोक्त आदेशों में उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा विकास प्राधिकरण एवं जिलाधिकारी महोदय, आगरा की संयुक्त समिति का गठन करते हुए नियमानुसार उपचारात्मक कार्यवाही किये जाने के सम्बन्ध में निर्देश पारित किये गये हैं। उपरोक्त के कम में आगरा विकास प्राधिकरण/जिलाधिकारी महोदय, आगरा की तरफ से संयुक्त समिति हेतु अधिकारी नामित करना चाहें।

31/5/23
(डॉ0 विश्वनाथ शर्मा)
क्षेत्रीय अधिकारी

प्र. CTP (TTZ) नामित

उपाध्यक्ष,
आगरा विकास प्राधिकरण,
आगरा
31/5/23

ADM City & ExEn PWD (PD) नामित

जिलाधिकारी,
आगरा।
1/6/23

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
## UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या : 414493 /सी–4/विधि/एनजीटी–421/23 दिनांक 26-5-23

मा0 एन0जी0टी0 प्रकरण/ई–मेल

सेवा में,

(1) जिलाधिकारी,
आगरा।

(2) उपाध्यक्ष,
आगरा विकास प्राधिकरण, आगरा।

**विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–338/2023 रावेन्द्र सिंह बनाम नेशनल हाइवेज अथारिटी ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 22.05.2023 के अनुपालन के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–338/2023 रावेन्द्र सिंह बनाम नेशनल हाइवेज अथारिटी ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 22.05.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् हैं–

*"......4. We are of the opinion that grievance needs to be looked into and remedial action in accordance with law by a joint Committee of Agra Development Authority, UP State PCB and District Magistrate, Agra.*

*The application is disposed of accordingly."*

उक्त आदेश के अनुपालन में राज्य बोर्ड के प्रतिनिधित्व हेतु डा0 विश्वनाथ शर्मा, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा (मो0 नं0–7839891805 ई–मेल–roagra@uppcb.in) को नामित किया जाता है।

अतः अनुरोध है कि मा0 एन0जी0टी0 के उपरोक्त आदेशों के अनुपालन में गठित संयुक्त समिति हेतु प्रतिनिधि नामित करने का कष्ट करें।

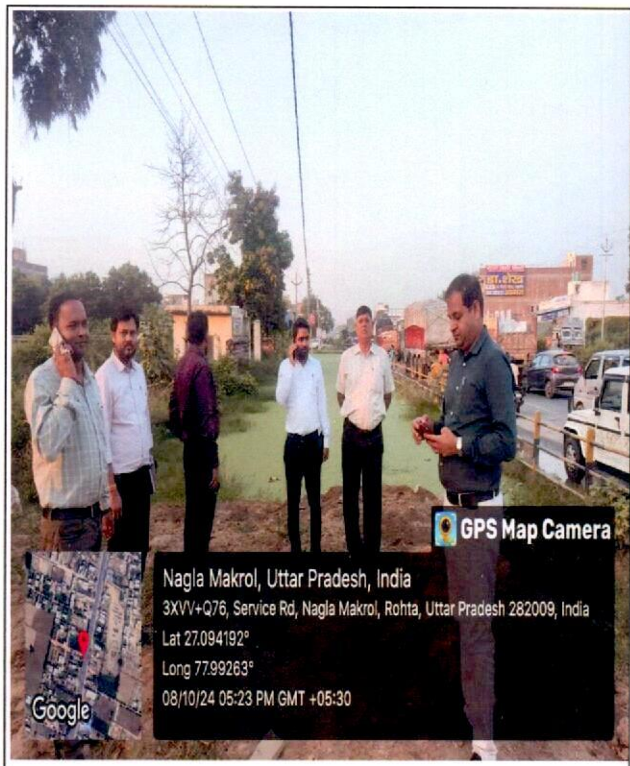
भवदीय,

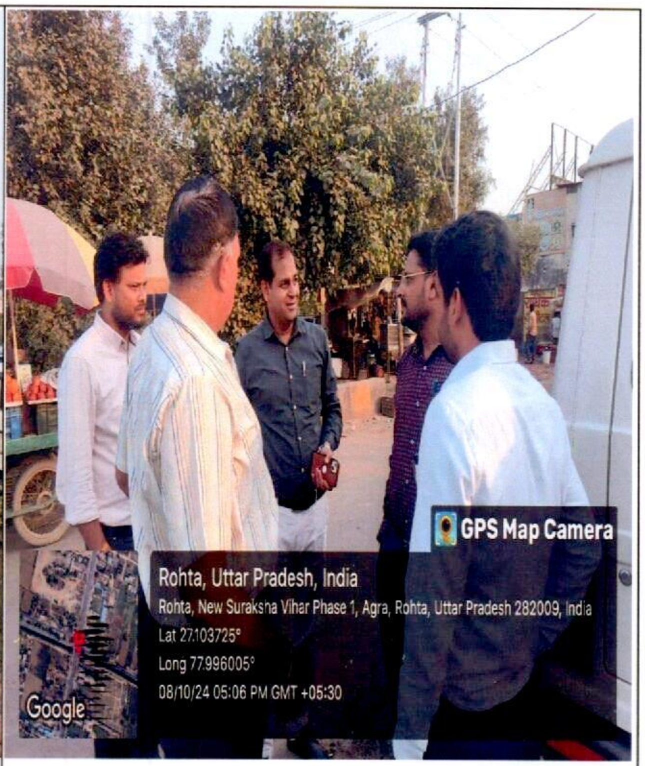
(अजय कुमार शर्मा)
सदस्य सचिव

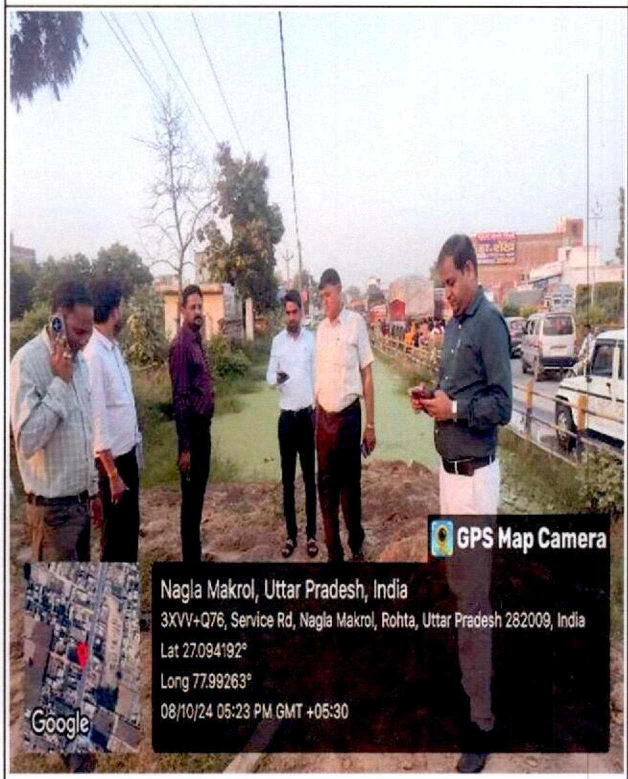
प्रतिलिपि :–

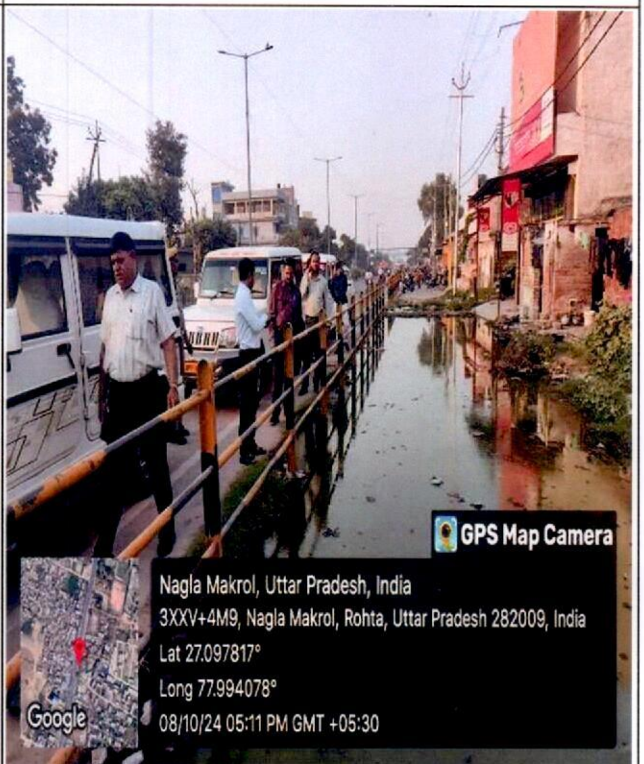
1. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा को इस निर्देश के साथ प्रेषित कि माननीय एन0जी0टी0 के आदेशों के अनुपालन में गठित समिति के साथ समन्वय स्थापित कर, निर्धारित समयावधि में कार्यवाही करना सुनिश्चित करें तथा कृत कार्यवाही की सूचना से मुख्यालय को अवगत करायें।
2. विधि अधिकारी–प्रथम, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ।

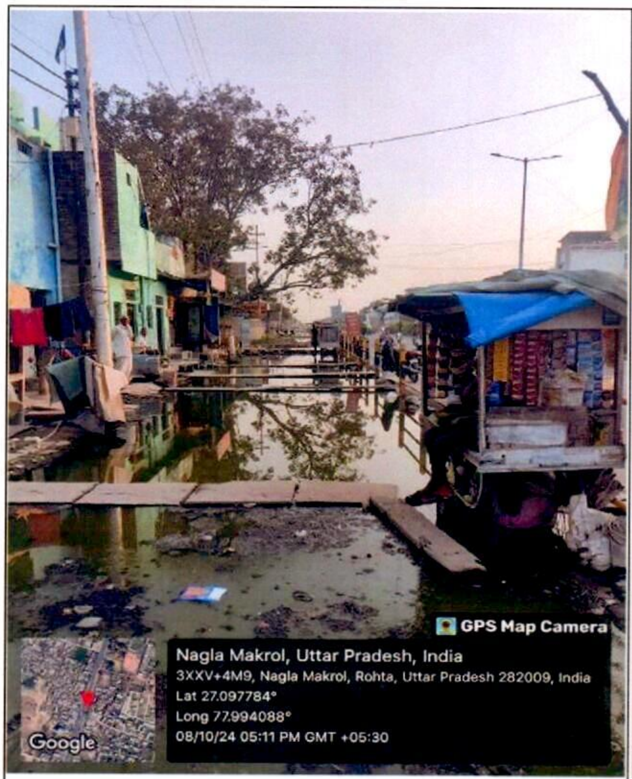
सदस्य सचिव

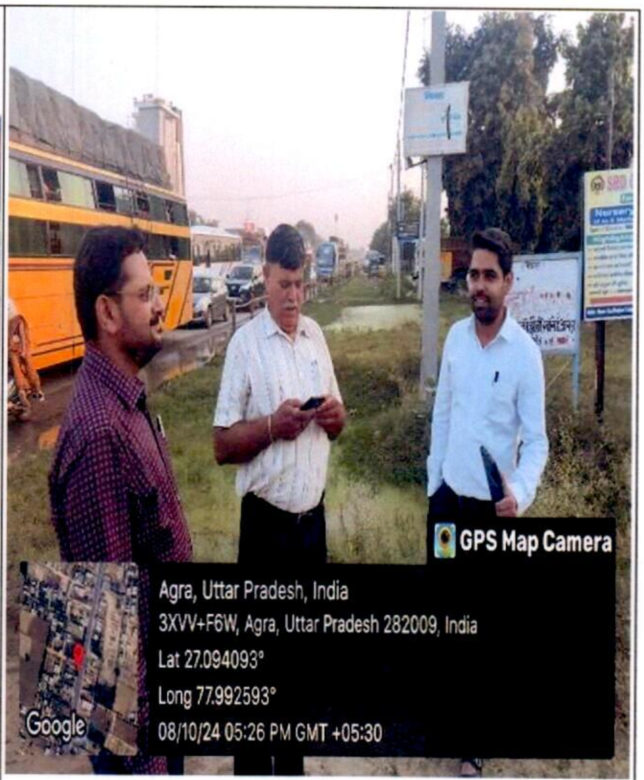

GPS Map Camera
Nagla Makrol, Uttar Pradesh, India
3XVV+Q76, Service Rd, Nagla Makrol, Rohta, Uttar Pradesh 282009, India
Lat 27.094192°
Long 77.99263°
08/10/24 05:23 PM GMT +05:30
Google


GPS Map Camera
Rohta, Uttar Pradesh, India
Rohta, New Suraksha Vihar Phase 1, Agra, Rohta, Uttar Pradesh 282009, India
Lat 27.103725°
Long 77.996005°
08/10/24 05:06 PM GMT +05:30
Google


GPS Map Camera
Nagla Makrol, Uttar Pradesh, India
3XVV+Q76, Service Rd, Nagla Makrol, Rohta, Uttar Pradesh 282009, India
Lat 27.094192°
Long 77.99263°
08/10/24 05:23 PM GMT +05:30
Google


GPS Map Camera
Nagla Makrol, Uttar Pradesh, India
3XXV+4M9, Nagla Makrol, Rohta, Uttar Pradesh 282009, India
Lat 27.097817°
Long 77.994078°
08/10/24 05:11 PM GMT +05:30
Google


GPS Map Camera
Nagla Makrol, Uttar Pradesh, India
3XXV+4M9, Nagla Makrol, Rohta, Uttar Pradesh 282009, India
Lat 27.097784°
Long 77.994088°
08/10/24 05:11 PM GMT +05:30
Google


GPS Map Camera
Agra, Uttar Pradesh, India
3XVV+F6W, Agra, Uttar Pradesh 282009, India
Lat 27.094093°
Long 77.992593°
08/10/24 05:26 PM GMT +05:30
Google

GPS Map Camera
Rohta, Uttar Pradesh, India
4X5W+279, Bamrauli Rd, New Suraksha Vihar Phase 1, Rohta, Agra, Uttar Pradesh 282009, India
Lat 27.107726°
Long 77.995343°
08/10/24 05:52 PM GMT +05:30
Google

GPS Map Camera
Rohta, Uttar Pradesh, India
4X3W+FFG, New Suraksha Vihar Phase 1, Rohta, Agra, Uttar Pradesh 282009, India
Lat 27.103641°
Long 77.996106°
08/10/24 05:05 PM GMT +05:30
Google

Annexure R-4

e-mail; roagra@uppcb.in

# क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड,

भवन सं0 14, सेक्टर 3बी, आवास विकास सिकन्दरा योजना, आगरा।

पत्रांक 886 /06-627/2024

दिनांक – 30 /11/2024

सेवा में,

परियोजना निदेशक,
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,
परियोजना कार्यान्वयन ईकाई :
डी–81, गोविन्दपुरी, सचिन तेन्दुलकर मार्ग,
ग्वालियर (म0प्र0)–474011.

विषयः–आगरा–ग्वालियर नेशनल हाइवे पर नगला माकरोल पर सी0सी0 कार्य कराये जाने के दौरान निर्माण एवं विध्वंस अपशिष्ट प्रबन्धन नियम, 2016 (Construction and Demolition Waste Management Rules-2016) एवं सी0पी0सी0बी0 गाईडलाईन्स ऑन डस्ट मिटिगेशन मेजर्स इन हैण्डलिंग कन्स्ट्रक्शन मैटेरियल एवं सी0 एण्ड डी0 वेस्ट का अनुपालन किये जाने के सम्बन्ध में।

संदर्भ– जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अनुपालन किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक सन्दर्भ ग्रहण करने का कष्ट करें। दैनिक समाचार पत्र अमर उजाला में दिनांक 17.11.2024 को प्रकाशित खबर ''ग्वालियर हाईवे पर उड़ रही धूल, वाहन चालक परेशान'' के सम्बन्ध में खबर प्रकाशित की गयी है। तत्क्रम में कार्यालय के प्राधिकारियों द्वारा सन्धू धर्मकाटा एवं सिंघल ग्रेनाइट के सामने, नगला मांकरौल, एन0एच0–44, ग्वालियर रोड़, आगरा पर आप द्वारा कराये गये सीमेंट कॉक्रीट (सी0सी0) कार्य का निरीक्षण दिनांक 26.11.2024 को किया गया। निरीक्षणाख्यानुसार निरीक्षण के समय सी0सी0 रोड़ पर मौरंग, डस्ट एवं छोटी गिट्टी आदि लगभग आधी रोड़ पर फैली हुयी पायी गयी, जिसके कारण वाहनों के निरन्तर आवागमन से वातावरण में धूल उड़ती हुई पायी गयी। निरीक्षण के समय उपरोक्त स्थल के उपस्थित दुकानदार एवं सिंघल ग्रेनाइट के प्रतिनिधि श्री राजवीर सिंह तथा श्री दीपेन्द्र यादव, ठेकेदार से फोन पर सम्पर्क किया गया। श्री दीपेन्द्र यादव द्वारा अवगत कराया गया कि लगभग 70मी0 लम्बाई में सीमेंट कॉक्रीट (सी0सी0) कार्य भारतीय राष्ट्रीय राजमार्ग (एन0एच0–44), ग्वालियर खण्ड द्वारा लगभग 25 दिन पहले कराया गया है। सी0सी0 निर्माण कार्य के उपरान्त शेष निर्माण सामग्री न हटाये जाने के कारण आस–पास के वातावरण में पर्टीकुलेट मैटर (PM10 एवं PM2.5) में वृद्धि होना स्वाभाविक है, जोकि अत्यन्त खेदजनक है।

भारतीय राष्ट्रीय राजमार्ग का उत्तरदायित्व है कि एन0एच0–44, आगरा–ग्वालियर रोड़ पर सी0सी0 रोड़ के निर्माण कार्यों से उत्पन्न होने वाले धूल के कणों को वायुमण्डल में उड़ने से रोकने के लिए निर्माण स्थल पर सी0 एण्ड डी0 वेस्ट मैनेजमेन्ट रूल्स–2016, सी0पी0सी0बी0 गाइडलाइंस ऑन डस्ट मिटिगेशन मेजर्स इन हैण्डलिंग कंस्ट्रक्शन मैटेरियल एवं सी0 एण्ड डी0 वेस्ट का अनुपालन सुनिश्चित करायें ताकि धूल के कण वायुमण्डल में फैलकर वातावरण को दूषित न कर सकें।

कृ0प0उ0

अवगत कराना है कि दिनांक 25.07.2024 को मण्डलायुक्त महोदया, आगरा मण्डल, आगरा/अध्यक्ष, ताज ट्रेपेजियम जोन प्राधिकरण, आगरा की अध्यक्षता में सम्पन्न ताज ट्रेपेजियम जोन प्रदूषण (निवारण ताथा नियन्त्रण) प्राधिकरण की 62वीं बैठक में निर्देश दिये गये हैं कि ताज ट्रैपेजियम क्षेत्रान्तर्गत सम्बन्धित जनपदों के क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड, आगरा द्वारा जनपद में प्रगतिमान निर्माण कार्यों में का निरीक्षण कर सी0 एण्ड डी0 वेस्ट मैनेजमेन्ट रूल्स–2016 का अनुपालन न करने वाले निजी एवं सरकारी निर्माण कार्यों को चिन्हित कर उनके विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की कार्यवाही की जाये।

अग्रेतर अवगत कराना है कि श्री रविन्द्र सिंह, रिटायर्ड कैप्टन इण्डियन आर्मी, ग्वालियर रोड़, आगरा द्वारा ऑरिजनल एप्लीकेशन नं0–338/2023 (रविन्द्र सिंह बनाम नेशनल हाइवे ऑथोरिटी ऑफ इण्डिया एवं अन्य) मा0 राष्ट्रीय हरित अधिकरण में दाखिल की गयी है, जिसमें मा0 राष्ट्रीय हरित अधिकरण द्वारा दिनांक 22.05.2023 में निम्नवत् आदेश जारी किये गये है–

4. We are of the opinion that grievance needs to be looked into and remedial action in accordance with law by a joint Committee of Agra Development Authority, UP State PCB and District Magistrate, Agra.

प्रकरण में जिलाधिकारी महोदय की अध्यक्षता में समिति का गठन किया गया है। संयुक्त समिति द्वारा दिनांक 08.10.2024 को किया गया। निरीक्षण के समय आगरा–ग्वालियर नेशनल हाइवे रोहता से नगला माकरोल से ककुआ तक सर्विस रोड़ के सहारे दोनों तरफ नाले का निर्माण न किये जाने/जल निकासी न होने के कारण सर्विस रोड़ पर दूषित घरेलू उत्प्रवाह एकत्रित पाया गया, जिसके कारण क्षेत्र में जल जनित रोग फैलने की प्रबल सम्भावनायें है। निरीक्षण के समय उपस्थित श्री आर0एस0 वर्मा, अधिशासी अभियन्ता लोक निर्माण विभाग, आगरा द्वारा अवगत कराया गया कि उपरोक्त रोड़ भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, आगरा–ग्वालियर खण्ड के कार्य क्षेत्र के अन्तर्गत स्थित है, जिसका जल निकासी हेतु ड्रेन का निर्माण एन0एच0ए0आई0 द्वारा किया जाना है।

अतः उपरोक्त तथ्यों के दृष्टिगत जल एवं वायु प्रदूषण के निदान हेतु शीघ्र अतिशीघ्र आवश्यक कार्यवाही कराने का कष्ट करें।

भवदीय

(डा0 विश्वनाथ शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपिः–

1. आयुक्त महोदया, आगरा मण्डल, आगरा को सूचनार्थ सादर प्रेषित।
2. जिलाधिकारी महोदय, आगरा को सूचनार्थ सादर प्रेषित।
3. मुख्य अभियन्ता, लोक निर्माण विभाग, आगरा को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4. मुख्य पर्यावरण अधिकारी (वृत्त–4), उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

# Compliance Report/Affidavit on Behalf of the UPPCB in E.A 34 of 2024

1 message

**Gautam Singh** <gautamsinghh.ind@gmail.com> Tue, Jan 21, 2025 at 19:04
To: harshvardhansinghrajawat182@gmail.com, upagr@nic.in, support@adaagra.org.in, agra@nhai.org
Cc: adityavaibhavsingh@protonmail.com
Bcc: ADITYA SINGH <singh.adi340@gmail.com>

Respected all,
Please find attached herewith copy of compliance report on behalf of UPPCB.